the prescribed authority. The prescribed authority for this purpose is a State level Committee comprising a designated Commissioner of Income-tax and the Officer of the State Government not below the rank of a Secretary. Guidelines for the approval under Section 35CC and 35CCA have been issued by the Ministry of Finance.

No List of business houses engaged in the rural development is maintained.

(c) and (d) No, specific areas have been identified for business/industrial houses to take up rural development programmes. However, they are at liberty to take up such programmes in the areas specified in sub-clause (ii) of Clause (b) of the Explanation to sub-section (1) of Section 35CC of the Income-tax Act, 1961 read with the Notification No. S.O. 691(F) dated 29-9-1979 issued thereunder by the Ministry of Finance in the Department of Revenue.

राष्ट्रीय रोजगार योजना

5642. **श्री रणजीत सिंह :** क्या **ग्रामीण विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने बिहार राज्य सरकार को राष्ट्रीय रोजगार योजना के अंतर्गत कुछ धनराशि प्रदान की है;

(ख) क्या यह सच है कि इस धन राशि का राज्य के पिछड़े और पहाड़ी क्षेत्रों में उपयोग नहीं किया गया है; और

(ग) क्या इस सम्बन्ध में सम्पूर्ण कार्य बिहार के समृद्ध क्षेत्रों में किया गया ?

कृषि और ग्रामीण विकास मंत्रालयों में राज्य मंत्री (श्री बालेश्वर राम) : (क) जी हां ।

(ख) व (ग) सूचना एकत्र की जा रही है तथा सभा पटल पर रख दी जायेगी ।

Sugar Factory for Punjab

5643. SHRI L. S. TUR: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that Punjab has the highest per hectare production of sugar (5.33 tonnes) as against next lower production of 3.55 tonnes for U.P.;

(b) whether in view of this, Government would consider setting up of more modern sugar mills in Punjab; and

(c) whether Government will assist Punjab in setting up 5 more sugar mills especially at Govindwal Sahib, and Amritsar and Kapurthala Districts?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL DEVELOPMENT (KUMARI KAMLA KUMARI): (a) On the basis of figures available for the completed sugar year 1980-81, the per hectare production of sugar, taking average recovery, average yields and losses into account, works out to 6.49 tonnes and 5.87 tonnes respectively for Punjab and U.P.

(b) and (c) There is no State wise quota fixed for number of new sugar mills to be licensed during the Sixth Five Year Plan period. Licences for the establishment of new sugar factories are to be granted, in any State, in accordance with the guide lines indicated in the Press Note dated 4th July, 1980.

Further one Letter of Instent has already been granted for the establishment of a new 1250 TCD Cooperative Sugar Factory at Dhablan in Distt. Patiala. Applications from Punjab and other States received in this regard, would be considered keeping

in view the inter-State/inter-regional and backward areas priorities and on the merits of each application.

भूमि का अधिकतम सीमा अधिनियम के अंतर्गत बिहार में चीनी उद्योगों में निर्धारित भूमि

5644. **श्री रामावतार शास्त्री** : क्या ग्रामीण विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में काम कर रहे तथा बन्द पड़े हुए चीनी कारखानों का ब्यौरा क्या है;

(ख) क्या यह सच है कि बिहार में भूमि की अधिकतम सीमा अधिनियम लागू किया गया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है ;

(घ) क्या यह भी सच है कि अधिकांश चीनी कारखानों के पास निर्धारित अधिकतम सीमा से अधिक भूमि है; और

(ङ) यदि हां, उसके क्या कारण हैं और इस भूमि को भूमि की अधिकतम सीमा के अन्तर्गत लाने में कृषि श्रमिकों व गरीब किसानों को इस फालतू भूमि के वितरण करने में क्या कठिनाई है ?

कृषि और ग्रामीण विकास मंत्रालयों में राज्य मंत्री (श्री बालेश्वर राम) : (क) बिहार में 30 चीनी कारखाने हैं जिनमें से 28 कारखाने कार्य कर रहे हैं।

(ख) जी हां ।

(ग) पांच सदस्यों तक के परिवार के लिए भूमि की अधिकतम सीमा भूमि की श्रेणी पर निर्भर करते हुए, 15 एकड़ से लेकर 45 एकड़ तक भिन्न-भिन्न है। प्रत्येक अतिरिक्त सदस्य के लिए, अधिकतम सीमा के दसवें भाग की अनुमति दी जाती है जो अधिकतम सीमा क्षेत्र के 1½ गुणा से अधिक नहीं होगा ।

(घ) व (ङ) राज्य सरकार के अनुसार बिहार में 8 चीनी कारखानों के कब्जे में अधिकतम सीमा से फालतू भूमि है । फालतू भूमि को अधिग्रहित किया जा रहा है और इसका वितरण कमजोर वर्गों में किया जा रहा है । कानून के अनुसार लगभग 1,290 एकड़ भूमि पहले ही वितरित कर दी गई है ।

Housing Fund Allocated to Ministries

5645. SHRI TARIQ ANWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) Is it a fact that the funds allocated by his Ministry to various Ministries for housing loan are exhausted by the end of the financial year i.e. March end, while the fresh funds are allocated by the end of July, by the time the Ministry allocates funds to various offices it is already September, by the time the individual officer gets it, it is October or November whereas the housing agencies like D.D.A., Noida, G.D.A., H.D.A. etc. demand 25 per cent money for the first instalment within 30 days; and

(b) Whether Government would consider this situation and Some solution so that the Government servants do not due to procedural delays?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) No, Sir. The allocations to the various Ministries for housing loan are made in the first Week of April from the funds provided in the Vote on Account and further allocations are made by middle of May after the grant is voted. The funds from supplementary Grant, if any, are allocated by first week of January.

(b) Does not arise.